

**Recovery of Cost of A-320 Airbus  
from Insurance Claims**

9911. SHRI SANAT KUMAR MANDAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Indian Airlines propose to recover directly from the insurance claims the cost of the A-320 aircraft that crashed in Bangalore recently;

(b) if not, the reasons therefor; and

(c) the role of the Japanese-led consortium and leasing company in this deal?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Indian Airlines had with the approval of the Government entered into a Japanese Leverage Lease arrangement with Japan Leasing Company for the Airbus A-230 aircraft which was lost in an accident at Bangalore on the 14th of February, 1990. The insurance proceeds will first be paid by the insurers to the Lease Company which will later be settled in favour of Indian Airlines in terms of the lease agreement.

(c) The lease finance arrangements were made for 4 Airbus A-320 aircraft to reduce the cost of borrowing of loans for financing the purchase of these aircraft, which included the one lost at Bangalore. The leasing company takes the benefit of depreciation of the aircraft in their country. Because of this tax benefit, the cost of borrowing of funds is reduced.

**Contractors Engaged in BCCL**

9912. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) the names of contractors engaged by the Bharat Coking Coal Limited in differ-

ent jobs and the amount paid to them in the last three years, yearwise:

(b) whether the contractors' bill is on the increase while the company talks of surplus labour, if so, the facts in details;

(c) whether private contractors are given preference over the 'cooperatives' in BCCL against the rule and direction of Government, if so, the facts in this regard;

(d) whether Government have received any complaints to this effects; and

(e) if so, the steps taken thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The information is being collected and will be placed on the Table of the House.

(d) Yes, Sir, a complaint has been received from the Hon'ble M.P., Shri A.K. Roy.

(e) Bharat coking Coal Ltd. have been asked to furnish a report on the post raised in the complaints.

[Translation]

**Share of Rajasthan in Electricity  
from Different Power Projects**

9913. SHRI GIRDHARI LAL BHARGAVA:  
SHRI THAN SINGH JATAV:  
DR. KIRODI LAL MEENA:

Will the Minister of ENERGY be pleased to state:

(a) whether Rajasthan has demanded its share of electricity from Thein Dam project, Anandpur Sahib Hydel project, Mukairiya Hydel project U. B. D. C. State - II and Shaikpur Kandi Hydel projects of Punjab

under the Indus Water Treaty and other agreements entered into later on for sharing of waters of Sutlej, Ravi and Beas rivers;

(b) if so, the share of electricity demanded by Rajasthan from each projects;

(c) whether granting permission to Punjab for taking water from Nangal Hydrel Channel for Ropar Thermal Power station, the issue of Rajasthan's share in the electricity produced in these projects was to be referred to the Supreme court for opinion;

(d) if so, whether the matter has been referred to the Supreme court for its opinion;

(e) if not, the reasons for delay; and

(f) the amount of electricity proposed to be allotted to Rajasthan by Union Government from these projects till the time the opinion of the Supreme court is received?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) No specific share from these projects has been claimed by Rajasthan,

(c) to (e). An Agreement between Punjab, Rajasthan, Haryana and the Central Government made on the 10th May, 1984, provides for making a Reference to the Supreme court as to whether Haryana and Rajasthan are entitled to share in the power generated in these projects, and if so, what would be the share of each State. The matter has not been referred to the Supreme Court for its opinion. It is under consideration of the Government.

(f) The opinion of the Supreme Court on the Reference, would need to be awaited before any share of electricity from these projects can be allotted to Rajasthan.

[English]

### Production of Kerosene

9914. SHRI KAILASH MEGHWAL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether inferior quality of Kerosene is also produced in our refineries;

(b) if so, the total production of this product;

(c) whether it is marketed in the country. and

(d) if not, the mode of its disposal?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY) (a) No, Sir.

(b) to (d). Do not arise.

### Development Scheme for Fluid Control Research Institute

9915. SHRI A. VIJAYARAGHAVAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Fluid Control Research Institute to Kanjikod at Palghat is an autonomous institution;

(b) if so, the features and objectives of the FCRI;

(c) whether Government have prepared any developmental scheme for the FCRI; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH) (a) and (b). Fluid control Research Institute, Palghat (FCRI) is a soci-